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# Identification Of Prisoners (Tamil Nadu Amendment) Act, 2010

#### 29 of 2010

#### **CONTENTS**

- 1. Short Title, Extent And Commencement
- 2. Amendment Of Long Title
- 3. Amendment Of Preamble
- 4. Amendment Of Section 2
- 5. Amendment Of Section 3
- 6. Amendment Of Section 4
- 7. Amendment Of Section 5
- 8. Amendment Of Section 6
- 9. Amendment Of Section 7
- 10. Amendment Of Section 8

# Identification Of Prisoners (Tamil Nadu Amendment) Act, 2010

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An Act further to amend the Identification of Prisoners Act, 1920, in its application to the State of Tamil Nadu. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:-- 1. Received the Assent of the President on the 26th September 26, 2010 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No. 305, pages 189-190, dated October 6, 2010.

## 1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Identification of Prisoners (Tamil Nadu Amendment) Act, 2010.
- (2) It extends to the whole of the State of Tamil Nadu.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.

# 2. Amendment Of Long Title :-

In the long title to the Identification of Prisoners Act, 1920

(hereinafter referred to as the principal Act), for the expression "measurements and photographs", the expression "blood samples, measurements and photographs " shall be substituted.

#### 3. Amendment Of Preamble :-

In the preamble to the principal Act, for the expression "measurements and photographs", the expression "blood samples, measurements and photographs " shall be substituted.

### 4. Amendment Of Section 2 :-

In Section 2 of the principal Act, in clause (b), for the expression "Chapter XIV of the Code of Criminal Procedure, 1898 (Central Act V of 1898)", the expression "Chapter XII of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)" shall be substituted.

## 5. Amendment Of Section 3:-

In Section 3 of the principal Act,--

- (i) in the marginal heading, for the expression "measurements, etc. ", the expression "blood samples, measurements and photographs" shall be substituted;
- (ii) for the expression "measurements and photograph", the expression "blood samples, measurements and photographs" shall be substituted;
- (iii) for the expression "Section 118 of the Code of Criminal Procedure, 1898 (Central Act V of 1898)", the expression "Section 117 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)" shall be substituted.

#### 6. Amendment Of Section 4:-

In Section 4 of the principal Act,--

- (i) in the marginal heading, for the expression "measurements, etc. ", the expression "blood samples, measurements and photographs" shall be substituted;
- (ii) for the expression "measurements ", the expression "blood samples, measurements and photographs " shall be substituted.

### 7. Amendment Of Section 5 :-

In Section 5 of the principal Act,--

(i) in the marginal heading, for the expression "a person to be

measured or photographed", the expression "to take blood samples from a person or a person to be measured or photographed" shall be substituted;

- (ii) for the expression "measurements or photograph", occurring in two places, the expression "blood samples or measurements or photographs " shall be substituted;
- (iii) for the expression "Code of Criminal Procedure, 1898 (Central Act V of 1898) ", the expression "Code of Criminal Procedure, 1973 (Central Act 2 of 1974) " shall be substituted.

#### 8. Amendment Of Section 6 :-

In Section 6 of the principal Act,--

- (i) in the marginal heading, for the expression "measurements, etc. ", the expression "blood samples, measurements and photographs" shall be substituted;
- (ii) for the expression "measurements or photograph", occurring in two places, the expression "blood samples, measurements or photographs " shall be substituted.

#### 9. Amendment Of Section 7:-

In Section 7 of the principal Act,--

- (i) in the marginal heading, for the expression "measurements, etc. ", the expression "blood samples, measurements and photographs" shall be substituted;
- (ii) for the expression "has had his measurements taken or has been photographed", the expression "has had his blood samples or measurements taken or has been photographed" shall be substituted;
- (iii) for the expression "all measurements and all photographs", the expression "all records of blood samples, all measurements and all photographs " shall be substituted;
- (iv) for the expression "the District Magistrate or Sub-Divisional Officer", the expression "the District Magistrate or the Sub-Divisional Magistrate or in any area where a Commissioner of Police has been appointed, the Commissioner of Police" shall be substituted.

#### 10. Amendment Of Section 8 :-

In Section 8 of the principal Act, in subsection (2),--

(i) in clause (b), for the expression "measurements and

- photographs ", the expression "blood samples, measurements and photographs" shall be substituted;
- (ii) in clause (c), for the expression "measurements", the expression "blood samples and measurements" shall be substituted;
- (iii) in clause (f), for the expression "records of measurements", the expression "records of blood samples, measurements" shall be substituted.